

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 10 of 2020**

**IN THE MATTER OF:**

CA Rita Gupta

...Appellant

Versus

M/s Shilpi Cable Technologies Ltd. & Ors.

...Respondents

**Present:**

**For Appellant:                    Mr. Abhijeet Sinha, Mr. Kunal Godhwani and  
   Mr. Mukund Rawat, Advocates.**

**For Respondents:**

**ORDER**

**07.01.2020**        The question arises for consideration is whether the fee and cost incurred by the 'Resolution Professional', after order of 'Liquidation' can be determined by the 'Liquidator', if the 'Resolution Professional' is not a Claimant/ Creditor?

Issue notice on the Respondents. Requisites along with process fee be filed by 8<sup>th</sup> January, 2020. If the Appellant provides email addresses of the Respondents, let notice be issued through email. Learned Counsel for the Appellant will serve a copy of this order on the 'Liquidator'. Dasti service is permitted.

Post the case 'for orders' on **29<sup>th</sup> January, 2020** for disposal.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

Ash/GC